



# **Haryana Government Gazette**

## **EXTRAORDINARY**

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**PART - II****HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 27th July, 2016

**No. Leg.20/2016.**— The following Ordinance of the Governor of Haryana promulgated under clause (1) of article 213 of the Constitution of India on the 15th July, 2016 and is hereby published for general information:-

**HARYANA ORDINANCE NO. 4 OF 2016****THE COURT FEES (HARYANA AMENDMENT) ORDINANCE, 2016**

AN

ORDINANCE

*further to amend the Court Fees Act, 1870, in its application to the  
State of Haryana.*

Promulgated by the Governor of Haryana in the Sixty-seventh Year of the Republic of India.

Whereas the Legislature of the State of Haryana is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Haryana hereby promulgates the following Ordinance:-

1. This Ordinance may be called the Court Fees (Haryana Amendment) Ordinance, 2016.
2. In section 26 of the Court Fees Act, 1870, the following explanation shall be added, namely:-

Short title.

Amendment of  
section 26 of  
Central Act 7 of  
1870.

**“Explanation.**— For the purposes of this section,-

- (i) “stamp” means any mark, seal or endorsement by any agency or person duly authorized by the State Government and includes an adhesive or impressed stamp chargeable for the purposes of court fee under this Act; and
- (ii) “impressed stamp” means an impression by a franking or any other machine or e-stamping.”.

Chandigarh:  
The 15th July, 2016.

KAPTAN SINGH SOLANKI,  
GOVERNOR OF HARYANA.

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KULDIP JAIN,  
Secretary to Government Haryana,  
Law and Legislative Department.